

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

C.P.No.63/93

in

O.A.No.414/92

Date of Order: 15.12.93

BETWEEN :

N.V.S.Sastry

.. Applicant.

A N D

1. B.Srinivasa Murthy, Supdt.  
Engineer, Telecom Civil Circle,  
Hyderabad.

2. P.Kameshwara Rao, Chief General  
Manager, Telecom, A.P.Circle,  
Hyderabad.

.. Respondents.

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Counsel for the Applicant

.. Mr.K.Venkateswara Rao

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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Order of the Division Bench delivered by  
Hon'ble Shri A.B.Gorthi, Member (Admn.).

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Learned counsel for the Contempt Petitioner draws our attention to an order dt. 16.11.93 in OA.414/92 copy retained on record. By means of this order the judgement in the OA was modified by deletion of the word "notional" in para 6 of the judgement. In view of this there should be no doubt in the minds of the respondents regarding the consequential benefits to be paid to the applicant. On the request of Mr.N.R.Devraj, Standing Counsel for the respondents 8 weeks time is granted. Mr.N.R.Devraj assures that necessary compliance will be made within 8 weeks. In view of the assurance we dispose of this Contempt Petition without any order as to costs.

C.C.tomorrow to learned counsel for both the parties.

T - C —  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

*shw*  
(A.B.GORTHI)  
Member (Admn.)

Dated: 15th December, 1993

(Dictated in Open Court)

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*8/23/1993*  
Deputy Registrar (Judl.)

Copy to:-

1. Sri. B.Srinivasa Murthy, Supdt Engineer, Telecom Civil Circle, Hyderabad.
2. Sri. P.Kameshwara Rao, Chief General Manager, Telecom, A Circle, Hyderabad.
3. One copy to Sri. K.Venkateswara Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

*msd*  
Rsm/-